

C.P. (IB)-707/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY  
LAW TRIBUNAL ON 26.09.2018

NAME OF THE PARTIES: Kundanbala Wd/o. Ratilal Busa  
v/s.  
Himalaya House Co. Ltd.

SECTION OF THE COMPANIES ACT: 241(1)(a) OF COMPANIES ACT, 2013

---

Order

4. M.A. 513/2018  
M.A. 514/2018  
IN  
C.P. (IB)-707/(MB/2018)

The counsel for the petitioner insisted on the hearing of application under section 244(1)(b). It is learned that the petitioner had already sold away his shares to another person and received consideration and also handed over the possession of the property. The formality of the transfer of shares is still pending and hence the petitioner wants to exercise his rights in his capacity as member of the company. It is also learned that the transferee of the shares approached National Company Law Tribunal for appropriate relief and the matter is still pending in some other Bench. This Bench feels it appropriate that the both matters be clubbed together for just adjudication of lis involved in the case. The petitioner is directed to approach the Hon'ble Principal Bench for clubbing of both the matters.

List this matter on 22.10.2018.

SD/-

V. NALLASENAPATHY  
Member (Technical)

SD/-

BHASKARA PANTULA MOHAN  
Member (Judicial)